[श्री शोज भद्र याजी |

मैं ग्रापको बहुत समझाऊंगा ग्रीर इसी वजह से देश मिनत का लैसन दे रहा हूं। ग्राज सबसे जरूरी चाज यह है कि ऐसे ऐने लोग, जो पढ़े-लिखे हैं स्रीर था भाग गुप्ता जो तो समझदार ग्रादमी हैं ग्रीर हम यह सोच रहे थे कि जब वे योरुप से सभी ताजा होकर लौटे हैं तो अच्छी बात बोलेंगे, लेकिन उन्होंने इस विधेयक पर गाली निकालना शुरू कर दिया स्रौर पार्लियामेंट में इस तरह के शब्द बोले जो उन्हें नहीं बोलने चाहिये थे। सलिए यह जरूरो है कि उन्हें इस बात को समझाया जाय कि स्राज देश की क्या परिस्थिति है। सबसे पहले मैं उन्हे नागालैं । इ ले जाऊंगा।

SHRI M. N. KAUL: Madam, it is 5.00.

THE DEPUTY CHAIRMAN: Let him finish.

AN HON. MEMBER: him continue the next day.

HALF-AN-HOUR DISCUSSION ON ARISING POINTS ANSWER TO STARRED QUES. TION NO. 261 RE MONEY COL-LECTED BY THE CEMENT IN-DUSTRY

THE DEPUTY CHAIRMAN: Halfan-hour discussion. Mr. Mathur.

SHRI HARISH CHANDRA MATHUR (Rajasthan): Madam Deputy Chairman, the discussion which arises out of this question had a deep bearing on two major issues in public life with which we all feel deeply concerned.

[The Vice-Chairman (Shri Akbar Ali Khan) in the Chair]

Mr. Vice-Chairman, it has to be viewed in a certain background and what we are considering today is how, firstly, political life at the top is to function, whether we can keep corruption away from those who are in political authority at the highest level,

and, secondly, the role which the private sector has to play, the corrupting influence which the Private sector has in the present circumstances and how it comes into play, what is the position, role and responsibilities which we are going to assign to the private sector.

We have accepted a mixed economy-and advisedly so-in the circumstances in which we live. And in this mixed economy if the private sector is to play a dignified role, is to occupy a place of honour, is to be respected and is to continue, then it will have to behave and it will have to give an account of itself. Let us examine this particular issue which throws a fund of light on our political life and on the functioning of the private sector.

When cement decontrol was first ordered, Mr. Vice-Chairman, we raised serious objections in both the Houses because we visualised certain difficulties. My fundamental objection was that you are giving a rise of Rs. 13 per tonne to the cement manufacturer; of course, 50 per cent of which was to go to the public undertakings was to be at a particular concessional rate. But the poor man, the agriculturist and the citizen was to pay Rs. 13 per tonne more to the cement manu-What for? So that the facturers. cement industry might have additional Rs. 25 crores amassed during the next Five Year Plan. And to this might be added another Rs. 70 crores to Rs. 80 crores to be advanced by some of our financing institutions—again, public money—so that the industry might expand. Now, if this is the nature of the socialistic pattern which we could put forward, I do not know how anybody sitting on this side will be able to defend it. You collect Rs. 25 crores from the poor consumer, put it into the pockets of those industrialists, you give them additionally Rs. 70 crores to Rs. 80 crores your financing institutions; they enlarge it and it becomes their personal property. That is how we had visualised. But still we swallowed

this because we were given a definite understanding that cement would be easy to get, that it would become cheaper, that the public sector would enlarge itself and that, with that expansion of private sector as well, things would improve considerably. Well, this was the fundamental objection which we had; I wrote a very strong letter to the then Prime Minister, the late Shri Lal Bahadur Shastri, saying, "This sort of arrangement is absolutely inconceivable for us—that you are fattening the private sector at the cost of the poor man and that you are taking positive, deliberate steps for the concentration of wealth into particular hands of those people who are already in the industry". The ACC will expand from five million tonnes to ten million tonnes. If this is not concentration and if this is not a monopolistic tendency, what else is it?

That apart, let us see how the cement industry had behaved. reply which was given to us is there I will give you certain which will disclose how dirty and stinking the deal that has been put through by the cement industry pooled together as a whole. The cement industry was allowed four annas per ton which came to about Rs. 25 lakhs for their expenditure. And every additional pie which they realised was to go for the expansion of the industry. But somehow-I do not how-they manipulated this scandal. From the answer given by the hon. Minister it was clear that this CACO, the organisation of the cement industry, collected more than Rs. 31 crores and distributed it at the absolute discretion of the Chairman of CACO. For what purpose was this money meant? This was meant for distribution at his discretion, in the furtherance of the objectives of this company. For the furtherance of the objective this company, the money was placed at their disposal. The money belongs to the companies. The money placed there belongs to the shareholders. And this money has come out of the pockets of the poor citizens under a special arrangement. And that special and undertaking-as arrangement moral undertaking binding and put on paper-was that every pie will go for the expansion of the industry. And see how this industry has spent this money. I have been able to collect some facts. That day I had asked whether the Chief Minister of Orissa had been given a cheque for one lakh of rupees, whether it had been sent I do not know how the money was to be given to the Chief Minister of Orissa for the furtherance of the objectives of this company. That is for him to explain.

My friend very relevantly raised an objection that it was not paid to the Chief Minister of Orissa. Well, I tried to verify facts because the first information was this. When I verified the facts, I found that it was really paid to individuals; this money not been paid to any institution, not to any party; this money has been paid to individuals. And I find from the list that I have before me now that the money-paid to Mr. Deo who now happens to be the Chief Minister of Orissa was not Rs. 1 lakh, but Rs. 2 lakhs-another one lakh has been paid in the personal name of Mr. Deo. The total is Rs. 2 lakhs.

Now, Mr. Vice-Chairman, I quite agree that it was not paid to the Chief Minister. But this makes the position ten times worse. For what purpose was this money paid? This was paid because the cement industry was not interested in making cement, it was not interested in producing cement but it was interested in producing Chief Ministers. And therefore the money was paid to particular individuals so that they might become Chief Ministers by spending that money during the elections. That is somehow to be linked-I do not know howthe objectives of the company were fulfilled this way. How was the cause of that company furthered by paying Rs 2 lakhs to a particular individual who has now become the Chief Minisof particular State. And examine the list, I will not hesitate to read out some of the details from this

[Shri Harish Chandra Mathur.] list. It is a long list. It clearly indicates that apart from certain names they wanted to camouflage it-it was ·some damned, dirty deal in which this company and the sponsor, the management, of this company were indulging, and they paid these amounts to corrupt those who are in political life. They wanted to use this amount not for the furtherance of this objective of the company. This sacred money which was in their hands, this sacred money of the shareholders realised from the poor citizens for a particular purpose, with a definite understanding, this money was utilised for corrupting the political life of the country. It was paid to individuals and the individuals were corrupted. It is a long list before me. I will not be able to read it out . . .

SHRI BHUPESH GUPTA (West Bengal): Give some names at least.

SHRI HARISH CHANDRA MATHUR: Yes, some names I will read out, those which have been given more than a lakh of rupees. Shyam Investment Corporation has been given Rs. 4,44,000. B. Jaimal Singh & Sons have been given Rs. 3,48,000. Nana Deshmukh and Jagdish Prasad Mathur have been given Rs. 1,25,000 each. I ·do not know for what purpose it has been given. When the police investigate they will find that there are wheels within wheels. These names have been used as a cover. When the police investigations take place, they will find out how surreptitiously this money has been used, how for criminal purposes this money has been used how this money has been used to corrupt the political life. (Interruption by Shri Lokanath Misra). He is as much my brother as you are.

I might say, Sir, that I have contested three elections. I say it on the floor of the House that I have never accepted from any person a single penny, and I want that this tradition should be established that we should be able to contest. I am not a rich man. In my first election I spent Rs. 6,000. In the second election I spent Rs, 10,000, and in the third election, because the election petition is going on, I do not like to make any detailed mention. I did not spend more than Rs. 14,000.

Therefore, Sir, it is this black money which is responsible for undermining the democracy and for polluting the public life. If such money could be controlled and put in its proper place, I am sure hon. Members will be able to contest election with a smaller amount and in a decent and a cleaner manner.

SHRI BHUPESH GUPTA: The hon. Member was referring to some Chief Minister. Who is that Chief Minister who was being made?

CHANDRA HARISH SHRI MATHUR: Mr. R. N. Singh Deo, Chief Minister of Orissa. He was paid this much amount.

SHRI LOKANATH MISRA (Orissa): Would you kindly give the date?

HARISH CHANDRA SHRI MATHUR: I am sorry, the date is not with me. I have collected whatever information I could. It was paid before he was the Chief Minister. As I said, it is paid to make a Chief Minister, not to a Chief Minister. He was not the Chief Minister then.

SHRI LOKANATH MISRA: If anybody has been made Chief Minister through this kind of money it is your Chief Minister, Mr. Sukhadia, and not the Chief Minister of Orissa.

CHANDRA SHRI HARISH MATHUR: My friend will bear with me a little bit and he will find that the total amount which has gone to Rajasthan in the unmentioned name is Rs. 50,000. (Interruption). I raised the question fully understanding that there will be certain people from the Congress Party. I am not interested either in the Congress Party or any other party. I am interested in a clear administration. The hon. Vice-Chairman will remember that it was in this House . . .

SHRI A. G. KULKARNI (Maharashtra): Are these all benami companies of Mr. Somani?

SHRI HARISH **CHANDRA** MATHUR: I might submit, Mr. Vice-Chairman, you will remember that some of us sitting both on this side as well as that side of the House, both in the Rajya Sabha as well as in the Lok Sabha, it has been our constant endeavour to bring about a cleaner administration in the country. I spoke first in this House in 1952, then in 1954, and after joining the Congress, I venture to submit that I have spoken more vigorously, more outspokenly, in a more forthright manner. I believe in 1963 I told the Prime Minister of India, Pandit Jawaharlal Nehru, that he could not have a clean administration if his Chief Ministers became partners in this black money. I am not raising this discussion simply because a particular incident happened. It is one in a chain, in a series, and it has been my endeavour all the time to suggest how to bring about a cleaner administration. It is why I submitted that we must have an institution like the Ombudsman, the first institution suggested in the Administrative Reforms Committee of Rajasthan, of which I happened to be the Chairman. (Interruption by Shri Bhupesh Gupta). It is unfortunate that your Government is resisting, Mr. Bhupesh Gupta, this institution of Lokpal. If you have any faith in a clean administration, and if you want the corrupt political people to be brought to book, then you must agree to this institution. It has been our effort all the time to point out this thing.

The list says a Lucknow Party paid Rs. 1,25,000 and another Lucknow Party paid another Rs. 1,25,000. This is what the cement industry, put together, handed over. The money was handed over by CACO.

SHRI A. G. KULKARNI: A benami company.

SHRI HARISH CHANDRA MATHUR: It is a private company.

Its management is known. Everything is known. The hon, Minister knows that they have a regular directorate. I will now come to the next point.

Moolchand Deshlehra, Rs. 90,000 in Madhya Pradesh. There are various other people.

Now, the hon. Minister said that it was Rs. 31 lakhs. But I have a list which says it is Rs. 38 lakhs which have been distributed to corrupt the political life of this country, to take away the money for their personal aggrandisement, for their personal benefit. This is the grossest misuse of money. It is companies' money. It has to be accounted for. Therefore, I demand of the Minister that he should forthwith blacklist this C.A.C.O. He should immediately take steps to prosecute the management of C.A.C.O. This is what I demand of the Minister. I demand that the Minister should hand over this case to the Central Bureau of Investigation of the Ministry of Home Affairs so that they can look into it and find out who are responsible. It is not the people so much who have received the money who are responsible. I say the people who have given the money are directly responsible. It was a sacred money in their hands with a certain purpose.

SHRI SYED AHMAD (Madhya Pradesh): What is C.A.C.O.?

SHRI HARISH CHANDRA MATHUR: Cement Co-ordinating Agency formed by all the cement industry, a central agency looking after their affairs and furthering the cause of the cement industry, furthering the cause of the industry by paying bribes, by corrupting officers, by corrupting and creating a lobby in Parliament, by paying certain amounts to Members of Parliament so that they can go and create a lobby for them. This is the sort of corruption that we have had, Mr. Vice-Chairman. This was the unaccounted money playing havoc. It was a daylight daredevil dacoity, as I would call it. Everything is

[Shri Harish Chandra Mathur].

known. It is on paper. It has got to be accounted for, and yet with impunity they can go ahead because they think they can corrupt certain people at the top, those in political life, and the matter will be hushed up. I do hope that the conscience of this House will revolt against such nefarious activity and will see to it that the people who have indulged in such a public scandal of the first order are brought to book, and that there is enquiry made directly into the whole affairs.

I would also request the hon. Minister to bring it to the notice of the income-tax authorities. Those people who have received the money in privote capacity . . .

SHRI A. M. TARIQ (Jammu and Kashmir): Give them to C.B.I.

SHRI HARISH CHANDRA MATHUR: Of course, C.B.I. I definitely demand that the case must go to the C.B.I. and I urgently request the hon. Minister to take over the distribution of cement immediately from these people. They betrayed the Government. They have betrayed the people and they have betrayed Parliament. These gentlemen in the industry deserve to be treated with care. And if you do not do it, you will be accused of being partner in their crime. I do hope that the hon. Minister will take due note of it.

SHRI RAM NIWAS MIRDHA (Rajasthan): Why do you speak today?

SHRI HARISH CHANDRA MATHUR: I will conclude in a minute. We are speaking today . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Thank you.

SHRI HARISH CHANDRA MATHUR: Just one minute and I will conclude. It is not a party issue at all as was made clear. There may be many people on this side on whom

this amount may have been spent. We are speaking, Mr. Vice-Chairman, on the eve of the Independence Day today. Let us remind ourselves of our responsibilities to the people of India. We must ensure clean administration. Wherever the Opposition has come into power, the first thing they have said is "clean administration in the State". That is their slogan. How this clean administration can be brought about if such people are permitted with impunity under the very nose of the Government to indulge in such scandalous state of affairs? hope the hon. Minister will treat this matter in a fitting manner, which will give the Congress Party its due prestige, in the manner in which the Congress Party has got to give an account of itself in the eyes of the people. It is not enough that the Home Minister and the Prime Minister are honest. They have got to satisfy the people that they will not tolerate any nonsense and particularly the nonsense and scandal which has been brought to their notice on the floor of this House.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): There are nine persons who have given notice to me and so they will be called for putting questions. Would you like to answer them or would you like to . . .

SHRI BHUPESH GUPTA: The rule is very clear. We have to speak after the Minister speaks.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): All right. The Minister.

SHRI DAHYABHAI V. PATEL (Gujarat): May I point out that I had requested the Deputy Chairman that this half-an-hour discussion is not enough, that there are many people who want to have their say and that at least ten minutes' time should be allowed to each Member.

SHRI M. N. KAUL (Nominated): There can be another debate.

SHRI DAHYABHAI V. PATEL: When? Next year? We are adjourning.

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SHRI M. N KAUL: Next session.

THE MINISTER OF INDUSTRIAL DEVELOPMENT ANDCOMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): Sir, I would like, first of all, to refer to the facts of this case and then deal with the two important matters which have been raised by the hon. Member, Shri Mathur. Sir, as every one is aware, this cement distribution was decontrolled with effect from the 1st January, 1966. This was handled before by the State Trading Corporation during the period of control. To enable a smooth changeover from a long period of control and to ensure that the prices did not shoot up, the cement industry agreed to maintain the same pattern of distribution and price as were enforced before decontrol. For this purpose, cement industry set up a central organisation, namely, Cement Allocation and Co-ordinating Organisation. This organisation was registered as a private limited company under the Indian Companies Act and it is not a public undertaking. Now the reason why this company was registered was to undertake the same activity which was done by the State Trading Corporation when cement was under control. And the House is aware that in order to undertake that activity. the State Trading Corporation used to charge 25 paise per tonne for operation expenses. Now the same amount of 25 paise per tonne was charged by this organisation and from the account of the CACO submitted for the year 1966, which I obtained from them only after this question was received from the hon Member, it appears that they collected about Rs. 27,14,000 at the rate of 25 paise per tonne. And then, for the contingency expenses, salaries have and they so on, spent Rs 27,05,262. So there was a surplus of only about Rs 12,000 so far as this amount is concerned. But what the hon. Member is referring to is a really 1047 RSD-8.

serious matter and relates to another aspect of the account. When cement was decontrolled, an undertaking was given by this organisation that 50 per cent of the production will be made available to Government and the supply to Government will be at Rs. 6 discount . . .

HARISH CHANDRA SHRI You MATHUR: mentioned an increase of Rs. 13.

SHRI FAKHRUDDIN ALI AHMED: No, this will be done at a discount of six rupees to the Government. Now what actually happened was that during this year less cement was taken by the Government than they were required to give to the Government, with the result that on account of this saving of Rs. 6 rebate from their account, it appears that they got an amount of Rs. 49.48,702. Now this amount ought to have gone for the purpose of expansion and development programmes of the various units.

SHRI HARISH CHANDRA MATHUR: If not to the Government.

SHRI FAKHRUDDIN ALI AHMED: If not to the Government. But we found that out of this amount, various other expenditures have been shown. An amount of Rs. 31,16,288 has been shown as an amount placed with the President for discretionary expenditure on furtherance of the company's objectives . . .

SHRI A. G. KULKARNI: Rs. 31 lakhs or Rs. 38 lakhs?

SHRI FAKHRUDDIN ALI AHMED: Rs. 31,16,288.72.

SHRI A. G. KULKARNI: Mathur mentioned Rs. 38 lakhs.

SHRI FAKHRUDDIN ALI AHMED: I am reading from the statement of account. This is from the report and accounts for the year 1966. I would like to inform the hon. Members that as soon as I got this, I wrote a letter to the CACO asking them to give me the list of the persons and to explain to me how this expenditure had been

[Shri Fakhruddın Ali Ahmed] incurred. Till now I have no reply, except that the case of the Chief Minister of Orissa was referred to because a question was put about that particularly. I asked them whether it was a fact and they said "Yes, it was But before I gave a reply I thought that it would not be proper for me to give a reply to that question until and unless I had asked the Chief Minister of Orissa also. So I phoned him up and asked him whether it was a fact that this Rs. 1 lakh was given to him because that was the question put by Mr. Mathur. I do not know about the sum of Rs. 2 lakhs . . .

SHRI HARISH CHANDRA MATHUR: I wrote a letter a month earlier.

SHRI FAKHRUDDIN ALI AHMED: I asked him about it and he said he would give me his reply the next day. When I again phoned him up the next day, he said, yes, he had received it . . .

SHRI N. PATRA (Orissa): That is the Swatantra way of collecting.

SHRI LOKANATH MISRA: The Congress way has been much worse.

SHRI FAKHRUDDIN ALI AHMED: Sir, I am not such a fortunate person as to possess the names of the different persons who have been given this amount . . .

SHRI HARISH CHANDRA MATHUR: You will get it.

SHRI FAKHRUDDIN ALI AHMED: I had again written a letter to them. The only thing that I heard from them was that half of this amount was spent by the President for hiring of jeeps and other expenses . . .

SHRI HARISH CHANDRA MATHUR: Hiring of jeeps!

SHRI A. G. KULKARNI: For what? For shikar or what?

SHRI RAJNARAIN (Uttar Pradesh): For Congress Party candidates.

SHRI FAKHRUDDIN ALI AHMED: Now, I would ask the hon Member not to pass any reflection the all the facts are available and I would not like to say whether it is Congress. Party Candidates or other Party candidates unless and until the entire picture is before us. Excepting the general picture, I have not got the details.

Distribustion

SHRI M. N. KAUL: Was there any specific agreement regarding this expenditure?

SHRI HARISH CHANDRA. MATHUR: No.

SHRI FAKHFADDIN AND AHMED:

SHRI M. N. KAUL: On it was left: to the company's discretion?

SHRI FAKERUDDIN ALT ASMEDI So far as this expenditure is concerned, whatever is the profit, that has to be ploughed; back for the purpose of expansion. as I have explained earlier. Now, I have been gvien to understand that so far as the unit, members of this association are concerned, according to their various units, they were entitled to this Rs. 49 lakhs. They said 'We do not want in Your please keep this angunt'. Out of this they gave Rs. 31 lakhs to the President for expenditure in words as have been explained here. Now the question arises how this amount which ought to have been credited to these units, has been accounted for. As Members, are aware, we are entitled to receive their accounts only 42 days after their general meeting and I think yet about a few days are left before which they can file these accounts. I had a copy sent for me and we have passed an order in the Company Law Department-I happen to be the Minister of two Departments, and I am answering this as Minister in charge of the Industrial Development Department but as Minister in charge of the Company Law Department we have already passed an order-that this matter should be thoroughly examined and whatever questions are called for have to be taken up but they can only be

examined after these accounts are available.

As far as the other suggestions given by my friend are concerned, we shall certainly keep those observations in view and whatever actions are called for, the Government will take the necessary action.

श्री ए० एम० तारिक ग्रापके पाम कुछ नाम है उनमें से यह चार पाँच नाम कन्फर्म कर दोजिये।

SHRI FAKHRUDDIN ALI AHMED. I have no names The only name I had was this because this question was forwarded, so I asked them whether it is a fact, because I have to give the reply 'yes' or 'no' Then they said that this amount was given to the Chief Minister and I shall be grateful to the hon Member if he will give that list also

HARISH CHANDRA SHRI Very camouflaged list I MATHUR thought you will be able to do some-

SHRI FAKHRUDDIN ALI AHMED I will do

CHANDRA SHRI HARISH It is a matter for the MATHUR police to investigate

SHRI FAKHRUDDIN ALI AHMED We shall do that

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN) That will help him if you will pass it on to him

SHRI FAKHRUDDIN ALI AHMED. I request him to pass the list on to

SHRI HARISH CHANDRA MATHUR I will send two lists

श्री राजनारायण जरा सूनिये। इसी सदन मे श्री मिश्रा जी ने कुछ लोगो का नाम पढ़ा था, तो जब मुद्री जी ने इक्वायरी की दो मिश्रा जी ने जो नाम पढे थे उसके बारे मे क्यो नहीं जवाब दिया।

श्री हरीश कड़ शायुर उनके पास तो है नही, वह हमार नामो का ही जवाब नही दे रहे।

SHRI FAKHRUDDIN ALI AHMED: Therefore I submit that so far as these facts are concerned, I have explained the position

It is with regard to the discount amount on account of which this amount which was of the order of Rs 49 lakhs was collected which ought to have gone for the purpose of development and instead of this amount being given to the various units, it has been shown as a receipt on one side and as expenditure of about Rs 31 lakhs on the other side friend says it is Rs 38 lakhs shall certainly make an enquiry and take whatever actions are called for and certainly these are the actions called for under the Company Law and other Acts

HARISH CHANDRA SHRI MATHUR The Minister himself admits that this amount was meant only for expansion They could not have spent the amount anywhere otherwise according to the agreement with the Government and the undertaking given to the Government This money has clearly been spent otherwise This is obvious even from their Is it not a prima facie confession case to go against them? What is it that he is going to enquire into? It is accepted. It is a confession (Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) I think the seriousness of the situation has been realised by the Minister and after the definite understanding to spend this amount on development, it has not

^{†[]} Hindi Transliteration

[The Vice-Chairman] been used for that purpose but for other purposes which was not right So he has given an assurance that he will take all the necessary measures to see that those who have done this wrong are properly dealt with Now

my difficulty is that Rule 60 says.

"The member who has given notice may make a short statement and the Minister concerned shall reply shortly Any member who has previously intimated to the Chairman may be permitted to put a question for the purpose of further elucidating any matter of fact"

I have got 9 names here. Let me exhaust these names Then those who have not given the names are there and two persons have written to me and I will try to exercise my discretion but let me exhaust according to the Rules, the number of persons who have given their names

श्री राजनारायण प्रिवियसली के माने क्या है, क्या प्रिवियमली मीम--मिनिस्टर के खडे होने के पहले।

شری اے - ایم - طارق - حو مذری _

حی نے کہا اس کے بارے میں میں منتری جی سے یہ کہدا چاھدا ہوں که صاحب آپ کے داس جو فہرست هے کیا اس میں نابا بھائی دیھی مكه كا نام هے - كيا ان ميں ديھ لهرا کا نام هے کیا اس میں هرے کرشن مہاب کا نام ھے۔ کیا اس میں شری جیکب کا نام ہے کیا اس میں شری پسریچا کا نام ہے کیا اس میں بلواج مدھوک کا ذام ھے - اگو ھے تو بتا دیجگے که کس ہے کتنا يهسه ليا هي - مين اور کنچه نهين پوچهتا ۔

†श्रिः ए० एन० तारिक . जो मती जी ने कहा, उसके बारे मे मै मती जी से यह कहना चाहता हु कि साहब स्रापके पास जो फेहरिस्त है उसमे नानाभाई देशमुख का नाम है, क्या उसमे देशलहरा का नाम है, क्या उसमे हरेकृष्ण महताब का नाम है, क्या उसमे श्री जैकब का नाम है, क्या उसमे श्री पसरीचा का नाम है, क्या उसमे बलराज मधोक का नाम है। स्रगर है तो बता दीजिये कि किसने कितना पैसा लिया है। मै ग्रौर कुछ नही पूछता । }

THE VICE-CHAIRMAN AKBAR ALI KHAN) I will not ask the Minister to reply Mr Patel

SHRI DAHYABHAI V PATEL. had requested the Deputy Chairman to allow us a few minutes' time to speak as this is an important matter. It raises the fundamental issue of making donations by companies heard a statement by an eminent Congressman processing so much honesty and what not while we know how the Congress has been running the elections all these years Has not the Congress taken money from limited companies all this time? Have not the limited companies had to come to the Ministers for every little thing? Look at the debates

AN HON. MEMBER: No

SHRI DAHYABHAI V PATEL You do not know anything-the man who said 'no' Look at the discussions and the report of the Select Committee and the discussions in both the Houses on the Company Law (Amendment) Bill It is very recent All the Opposition parties asked for a ban on donations by the limited companies to political parties. It was only the Congress Party with its guilty conscience and its greed to collect more

^{†[]} English transliteration

money for the elections that opposed That exposes the myth of the Congress honesty. Now the defeat of the Congress has brought this virtue to the surface of the Congress Just as, according to mythology, when there was Samudramanthanam so many things came out, so also the defeat of the Congress has brought out so many things Is it legitimate for companies to give donations? My friend Mr Mathur raised the point of taking money and he said that this money is given because of decontrol The Congress and their friends had a very nice time and their heydays when cement was controlled and cement could only be obtained even by the agriculturists in the villages on the recommendation of the Congressmen of the place Then it was not blackmarketing. It was not collecting money under unfair means The whole question has been very wrongly put (Interrupt ons) The issue is clearly whether the Government decontrolled cement on good advice or not The Government has decontrolled cement As the Minister has said, he is going to look into some of these matters Well, we will have to wait for a report from the Minister as to what he has got to say but before we ask for a report, will the Congressmen sitting in this House and outside put their hands on their hearts and say that for 15 years they have not been taking money from the industries? Why say this as if the Congress has not taken any money from these industrialists, from the cement industry for the previous elec-I am sure and I know Mr Mathur had been supported by the He might have Congress Party spent only Rs 5000 I am prepared to take him by his word When there is a gentleman who says that I take that he is telling the truth and he has spent only Rs 5000 But how much did the Congress Party spend for his election? Where did all that money come from Did they not come from these donations?

SHRI A G KULKARNI You have not understood Mr Mathur

SHRI DAHYABHAI V PATEL, I have understood him thoroughly understand every congressman sitting there When it suits them they become honest straightway Let him come forward and tell me, when the Congress wanted money did not these business men give the party these donations? When I mentioned this matter in this House the Congress Government then had no reply is the trouble with them It is the fundamental approach of the Conggress Party to this question Congress wants its rule to continue perpetually It wants enormous donations for its elections When I asked them to put a ban on it they did not accept it I made it in my speech on the Company Law Then I said, you put a ban on donations by companies to political parties. Lots of money have come to the Congress Party and if a proper investigation is made I am sure it will be found that the Congress has got a lion's share of all these donations It is only this time that in spite of this lion's share the Congress has been defeated particularly in Rajasthan and that is why they are worried about it They are worried only because of what happened in the last elections there

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) Mr Lokanath Misra, please put your question seeking clarification

SHRI LOKANATH MISRA There has been an attempt to confuse the issue here and so I will put that right in one sentence and then I will put my question hon Minister of Industrial Development and Company Affairs has been still insisting that it was the Chief Minister of Orissa who received money I do not know whether he has already confirmed it from the Chief Minister or not But I can say that it was not the Chief Minister who received it, it may be the President of the State Swantra Party He can decide it. It is a matter between him

[Shri Lokanath Misra]

and the Chief Minister—of Orissa to be decided. I do not want to enter into that matter now

I have got a list here and I want to know from the hon Minister whether Rs 3 lakhs were given in the name of the Maharashtra Congress Party or not

SHRI A M TARIQ I don't know

SHRI LOKANATH MISRA You must know because you are so very enthusiastic about the whole matter And then I want a further clarification from the hon Minister whether an amount of Rs lakhs was shown in the name of the Kerala Congress Committee? Is it a fact or not? I would also like to know whether the UP Congress Committee, Lucknow, has received a sum of Rs 50,000 it a fact that the Congress Committee, Utkal received a sum Rs 50,000? Is it also a fact that the Tamil Nad Congress Committee. Madras received a sum of Rs 75,000?

AN HON MEMBER Is that all?

SHRI LOKANATH MISRA. These are some of the items that I saw in a brief glance. There are many other details in this long list. They all come to Rs 31 lakhs. This also includes some surreptitious payments like Messrs Beacons. Pictorial who printed posters for the Congress Committee receiving Rs 1,14 000

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr Misra, you send that list to the hon Minister

SHRI LOKANATH MISRA. He should have his own list.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) He says he has no list

SHRI LOKANATH MISRA He can get it. I cannot supply him It is not my business

THE VICE-CHAIRMAN (SHRI KBAR ALI KHAN): That will help um if you want justice to be done SHRI A G KULKARNI It is publicity

SHRI LOKANATH MISRA Publi city? We do not go in for publicity. The entire people of India constitute our publicity instrument. They do the publicity for us and their one slogan is "Push out the Congress" That is the slogan of the people of India Now I do not want to waste time on such irrelevant matters come back to the points, the question is whether there have been these surreptitious payments or not, to tune of Rs 27 lakhs given to the Congress out of the total amount placed at the disposal of the President of CACO There are so many fictitious names shown here as having taken the payments While they remain responsible for the payments. the real beneficiaries are the gentlemen with the Congress caps them say if this is a fact or not

SHRI BHUPESH GUPTA: Mr Vice-Chairman, between the Swatantra friends and the Congress friends here we have got an idea of how money is passing. We all agree that the Congress is having the lion's share, of course. Out of a sum of a crore and odd lakhs of rupees the Congress has received a crore and Rs. 15 lakhs have gone to the Swatantra Party. Whatever that be, I should like to have clarifications on the following points.

Mr Vice-Chairman, in this House when the matter came up most of us objected to the decontrol of cement. But then we were told that it was necessary in order to make more funds available to the cement industry for investment. We were told that production would be considerably raised as a result of this decontrol. We were also told that after they had given a price increase the cement price would not be raised We were told that on the whole the cement industry would fall in line with the policy of the Government for increased production and better distribution through the normal agencies Now

the Government increased the price quite substantially before decontrol came. And you know that fifty per cept of the cement production is reserved for the Government and so it bugs that cement and through the public exchequer it pays the additional price straightway. Mr. Vice-Charman, how is it when we have in this grountry certain boards to look after these things, the cement industry has violated every single pledge that it gave to the Government and through the Government to Parliament? We would like to know whether we have any semedy with regard to such open breach of faith by the cement kings, the cement inclustrialists.

Secondly, I should like to know whether there has been a proper investigation into the manner in which the funds which accumulated in the industry had been handled by the cement industrialists here.

Thirdly, I would like to know whether there has been a thorough investigation into the political donations that were made. It is no use speaking only of one Chief Minister. Everybody knows that the cement industrialists have been paying the Congress more than to anybody else in country. The fact, the Congress bosses cannot be separated from the cement bosses. In Uttar Pradesh, for example, I want to know there has been a proper investigation into the collections made in order to present a purse of Rs. 65 lakhs or so to Mr. C. B. Gupta and how much of that money came from the cement industry. Mr. Vice-Chairman, these important questions because cement is a major industry and initially it was thought that the future development of this industry would be in the public sector. Then suddenly you remember several years ago we got a list of a number of licences being issued to the Birlas or to Birla benamis and so on. In fact, this industry has really taken possession of this Ministry. The Ministry is deliberately helpless because of this. I put it to the House and to the Minister through you, Sir, that some people, high-ups, are very closely linked up with the cement kings who make regular payments to them and it is with their help that they are making nonsense of all the regulations and restrictions that they have now or they had before. Therefore, I would like to know the real position. I want to know whether there has been a thorough enquiry.

Discussion

Finally, Mr. Vice-Chairman, here is a case for a thorough probe by the Central Bureau of Investigation into the entire conduct of the cement industry after decontrol. The terms of reference should be very very wide and the whole thing should be gone into in all its aspects. I can tell you that in other country this is done. But here it is not done at all. Why has not this industry been nationalis-Why has not the management been taken over under the Industries (Development and Regulation) Act? That we would like to know. Is it because the Somanis and others who are in the cement industry are very pally with the Congress and pay them even now. This is the position, Mr. Vice-Chairman. It is a great scandal. You have been good and we are having this discussion and Mr. Mathur is a good man and he has given an example. But how did he miss Mr. Sukhadia?

CHANDRA HARISH SHRI MATHUR: No name was mentioned.

SHDI BHUPESH GUPTA: That is But why this discriminaall right. tion?

CHANDRA HARISH SHRI No discrimination. MATHUR:

MISRA: SHRI LOKANATH Sukhadia lives on black money all the time.

SHRI BHUPESH GUPTA: But Mr. Vice-Chairman, cement was decontrolled by the Congress Party and it is the Congress Government

[Shri Bhupesh Gupta]

behind the stage had some kind of a deal and took certain assurances and then came and told Parliament that they had done that thing. And was done in face of terrible opposition from our side Now, after that had been done by the cement thieves-cement thugs they should be called-why is not the Government holding a through probe under the proper law Certainly, the Commission of Inquiries Act could be utilised in order to find out the facts and pending that some of the cement industry units should be certainly taken over by the Government; if not nationalised straightway, at least the management should be taken over by the Government I would like to know whether the entire cement policy of the Government would be reconsidered again in the light of the very bitter and shocking experience at the hands of those cement thieves and cement thugs who are the patrons, above all, of the Congress Party.

SHRI M P BHARGAVA (Uttar Pradesh): I would also like to request the hon. Minister to cider a thorough probe into this whole affair and I would also like to know from him whether he is considering amending section 293 of the Companies Act regarding contributions to political parties.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Mr. Vice-Chairman, may I know from the hon. Minister what steps are being taken to seize the papers of CACO because unless and until all these papers are seized it is not possible to detect anything? What Mr Mathur nas said is a very serious matter Mv friend, Mr. Bhupesh Gupta, just now said that he gave a party or a political slant There was no political slant. Politislant is being given by certain hon Members on the other side because the names here are of Mr. R. N Singh Dec. Mr. Balrai Madhok and M_{r} Nan: Noshmukh of the Jana

Sangh and Swatantra Parties while no leader of the Congress Party is mentioned in the list.

SHRI DAHYABHAI V. PATEL: They take only back money?

SHRI CHANDRA SHEKHAR. I never interrupted the hon. Member and he should not also interrupt me.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN). Yes, no interluptions please.

SHRI HARISH CHANDRA MATHUR But what difference does it make?

SHRI CHANDRA SHEKHAR: Whenever, the question comes up of curbing monopolies, whenever the question comes up of taking drastic action against these criminals of our social life, may I ask the hon. Mr. Dahyabhai Patel whether he has forgotten the day when I raised the question of the Hazari Report and it was he who said that it was not matter of urgent public importance? I know there may be some Congressmen who are perhaps being fed by these tycoons of the economic life of our country but shamelessly Swatantra Party and the Jana Sangh opposed the Resolution and sponsored their cause in the House. Birla, the greatest criminal among the monopolists, did not find any support but from Mr. Dahyabhai Patel and members of the Jana Sangh Party: These are the people who claim themselves to be champions of honesty integrity and everything else I say these capitalist interests, these monopoly interests know very well whom to choose to sponsor their cause that is why they have chosen these people I agree with Mr Bhupesh. Gupta that when the cement decontrol question came before this House warned the Government again and again that they should not get entangled in these capitalists' hands but at that time they were taken in by these Somanis Jains and Birlas and they thought that they would keep

their word. Mr Vice-Chairman, it is not important whether they gave few lakhs to the Swatantra Party or the Jana Sangh or the Congress Party The question is that certain people in the country-especially this CACO headed by a Swatantra Party man if I know it correctly—want to manipulate the whole of our politics in a particular direction and a camp is being established by the feudal reactionary capitalists in order to subvert the whole country What has happened in CACO? What happened at the time of the Hazari Report discussion? What happened at time when the question of Oberoi Intercontinental came up? These are all parts of the same thing These reactionaries are out to see that the socialist advance of this country is retarded therefore that the hon. Minister for Industrial Development will take all measures under the Companies Act that these tycoons do not go on uninterrupted I know the Ministersand the hon Minister particularlyvery honestly feel that something should be done but what has done in respect of Birlas in spite my memorandum for the last three months? They are manipulating papers What can be done against this CACO if the Government takes two months to investigate and seize their papers?

Half-an-hour

SHRI HARISH CHANDRA MATHUR Not for investigation but for getting the list

SHRI CHANDRA SHEKHAR I would request the hon Fakhruddin Sahib that if he wants to do something he should take immediate action is not only the intention, it is not only the direction but it is the speed which is required. If you are not going to take speedy measures nothing is going to happen Therefore I would request the hon Minister to take immediate action in order to see that all the papers are seized so that they are not allowed to manipulate the papers

SHRI A G KULKARNI Sir,

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN). Just a question

Discussion

SHRI A. G KULKARNI You have allowed everybody ten minutes Why do you say this to me alone? I am a poor man

Firstly I want to oppose the statement made by Mr Lokanath Misra the Maharashtra Pradesh Congress Committee's name is there or not, I do not know Whatever it it must be enquired into But leaving that aside I fully support Mr. Mathur's contention that no political party should be supported by any capitalist organisation because that will be a mockery of democracy therefore support him that whether it is Congress or Swatantra or Jana Sangh or Communist, money should not be given. We know from Bank of China money has been received by them So I oppose this kind of thing

You know, Sir, I am a man who has always done some constructive thinking about the development industry in the country I know the difficulties of the cement industry wanted about Rs 200 crores Thev for development and one would have that that the money given by Government that the concessions by the Government would have been genuinely utilised for the difficulties of the cement industry of applying it for politics I therefore demand that the hon Minister Industrial Development should here and now instruct the CBI enquire in to this, otherwise the books will go away and he will not find even a piece of paper from which he could get any evidence So I request that the case of CACO should be immediately handed over to the CBI for enquiry

the information of the hon. Minister I may say that in the villages and in the urban areas cement is sold between Rs 15 to Rs 20 by the hirelings of the CACO people Their relatives, their benami agents are the people who are distributing rement [would therefore sav leave aside [Shri A. G. Kulkarni,]

everything else but please take over the distribution of cement through the S.T.C.; otherwise you will not find any cement in the coming months. 30 immediately a probe must be .nade into the affairs of CACO and the distribution of cement must be taken over from the CACO and entrusted to S.T.C. because the avowed aim of the aim of the country is to have social distribution.

SHRI RAM NIWAS MIRDHA: The matter that has been brought before the House by the hon. Shri Mathur is of the highest importance and we are very greateful to him for unearthing, what can be called in an understatement, a scandal of the highest order. I would not repeat the arguments that have been advanced our friends here but I would make some suggestions to start with.

Our experience with decontrol has been most disastrous and I would urge upon the Government to cancel it forthwith. The decontrol as it has been functioning up till now is not helping the economy and it has not brought about the results that were expected of it. Therefore it needs to be cancelled forthwith and the previous arrangements should be reverted to as early as possible. Otherwise after a year or so when we meet again here we would be in the same position and we will be repeating the same story of breach of faith on the part of the cement industry and the breach of the assurances that they gave at the time of decontrol.

6 P.M.

another thing the Minister Then. said was that work was formerly being done by STC and this organisaion was formed merely for the purrose, of doing the work which STC doing previously, which means illocation of cement to various areas country. Even STC were the harging a certain sum of money per rag. Since they failed to impose e-control, other mischief has come nto this. If the reimposition of contol is going to take some time, I would

arge upon the Minister to take over the work of co-ordination and distribution from this CACO and give it back to STC. That was the only purpose for which CACO was formed. We and the Industry Departmen* were satisfied with the way in which STC was functioning. They had no dishonest accounts. There were re presentative of Industry on that Even in regard to iron and steel, the decontrol of iron and steel has no brought forth any harm like CACO The Joint Plant Committee has go industry representatives. They together and see how distribution a the fixed price is being made. this is the thing which should forth with be done. The STC should be given right away the power to distribute and co-ordinate the distribu tion of cement as heretofore. that time, our Minister really goes back on this policy of decontrol.

Discussion

Then, Sir, many irregularities in respect of company law and income tax have been brought before the House. I would suggest that enough evidence is there to immediately register a case under the company law and IPC. You should proceed with investigations forthwith and seize whatever documents exist. After that I would not rest content with merely a criminal investigation. I would suggest that a Committee of Members of Parliament should be appointed to go into it thoroughly and probe into the modus operandi in the private sector. When decontrol of such things is brought about, they have a subtle and most insidious way of working, which has to be brought out. The CIB would merely say that there are innumerable breaches of law. For example, it was mentioned by hon, friend that giving ...

(SHRI VICE-CHAIRMAN THE AKBAR ALI KHAN): Do not go into that.

SHRI RAM NIWAS MIRDHA: would just point out a thing which was mentioned i.e. political can be given money. Under the company law it could be done, but then

there are serious restrictions. There is a percentage which they can give as maximum amount. All these things have to be probed into. Here we have a list of completely bogus or oenami names. If the money was paid by chaques in many cases the papers have o be seized and immediately a Committee of Members of Parliament should be appointed to go into this whole transaction and see what laws have been infringed and to what extent Income-tax authorities should also be informed as to where money came from and whether it is liable to taxation or not. The whole transaction should be discussed. would not go into the political aspects which are also very serious because it seems that there is an impression in the country that the private sector and the rich tycoons in our country can go and buy anyone in this country, they have approach to the highest places where the sources of political power reside. We must put some curbs on that. The whole thing should be taken most seriously. Also, the Ministe, should give an assurance right now that he will do all that is possible under the company law, under the income-tax law, etc. so that things can be stopped and most serious action can be initiated

SHRI BANKA BEHARY DAS (Orissa) Mr. Vice-Chairman, I do not generally like that dirty linen should be washed in public like this, but I am happy that sometimes to improve the political atmosphere of the country such dirty linen has to be washed and it has been washed. I remember the day .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Put a question.

SHRI BANKA BEHARY DAS: I remember the day when I was in the Visitors' Gallery in Lok Sabha when our late Commerce Minister, Mr. Lal Bahadur Shastri, was piloting the Companies (Amendment) Bill, to legalise the corrupt practice of contribution to political parties by companies. At that time, all the political

parties, those who were represented m Lok Sabha, including Mr. Masani, of the Swatantra Party, stoutly sisted that amendment, but the entire Congress Party gave full support to Mr. Lal Bahadur Shastri to see that the amendment was incorporated the Companies Act. As long as money was flowing to one quarter, not single voice was raised against this practice. I am happy, but when it had started flowing into other directions, a discussion, with a certain amount of realism, has come about in this country. I want to tell the Minister that it is not enough to enquire into this shady deal here. Everybody knows this shady deal was continuing for the last so many years in this country and that great Report of the Monopolies Enquiry Commission has described all those shady deals in three or four pages They have said that these big Indian capitalists now are not corrupting the political life of country, but they have corrupted the entire bureaucracy and that is one of the main reasons why these polies should go in this country. After that big Report which was submitted two years back, there is still no sense of realism in the Congress Party bring forward an amendment to comapny law. Even now they that money has started flowing, it is now creating Chief Ministers and Prime Ministers also Mr Mathur was not right when he said that this was creating Chief Ministers It is not only creating Chief Ministers It is creating Chief Ministers and Prime Ministers in this country. I know also instances-I do not want to give their name here—where there is a particular concern in which Government has invested 49 per cent of the capital The Government gave sufficient loans also. It was running at a loss and only this year it has into liquidation It has also contributed one lakh of rupees, though there were two Directors from the official side, and that one lakh of rupees was given to the AICC President. what purpose? Not for any political purpose . . .

AN HON. MEMBER: Who was the President then?

will not say it, because I do not want to enter into that controversy. Those things are in the Government record itself. It is also there in the record of the Industry Department of the Government of Orissa. For what purpose? That money was given not in furtherance of any industry, not even for political purpose of the political party. It was given for research in small-scale industries in a cell of the AICC office. I do not know whether there is any cell in the AICC office to carry on research in small-scale industries.

Here I come to the main question. You know that this corrupt that has been given is not the money of these people. It is the money of the real tax-payer. It is the money of the consumer who has paid a higher price for his cement. It has gone to corrupt sources, it may be political parties or individuals or whatever it is. thorough probe only is not sufficient. The problem has been diagnosed the Monopolies Enquiry Commission's Report. Only these people to immediately have the courage amend the Companies Act, so that a single paisa cannot be contributed either to any political party or for a purpose which is not bona fide. I know sometimes in the name of miscellaneexpenditure, in the name of labour welfare also they have contributed to political parties. So, the only question now mooted is of having a thorough probe. I also want a thorough probe into all these shady deals. They should go into the companies' affairs and the main causes should be removed. The main causes can be removed only by amending the company law.

May I know from the Minister now. after this discusion, whether he is prepared to amend the company law during this Session, and if not, in the coming Session, so that any contribution to any political party will be completely banned? The provision

should be so comprehensive that any contribution to individuals or institutions, which is not of a bonu fide nature should also be banned. only the problem can be solved. Only the Congress Party have the opportunity of bringing forward such measure because they are in power at the Centre and being in charge of company law are tney going to amend it? If they do not amend it and carry on this witch-hunting, whenever suits them, they come out with open statement whenever it does not suit them they keep quiet. By this the purpose will not be served. I hope the Minister of Industry will come forward with a statement that he is going to amend the company law to this effect forthwith.

MR. VICE-CHAIRMAN: (SHRI AKBAR ALI KHAN): According to the list I have called all the names. But I have got three more names. According to rule I can refuse them, but I will exercise my discretion provided they help me and just put questions. Two minutes each.

श्री राजनारायण : सरकार से बहुत ही सफाई के साथ मैं यह जानना चाहता हं इतने दिनों से इसकी चर्चा इस सदन में है। मैं तो लोकनाथ मिश्र को इसके लिए महारक-बाद जरूर दूंगा क्योंकि इन्होंने लिस्ट हमको एक हक्ते पहले ही सब दिखा दी थी, बहत ही मफाई से दिखा दी थी, उन्होंने यह नहीं छिपाया कि उनकी पार्टी का भी नाम है क्योंकि वे एक ग्रानेस्ट ग्रादमी हैं ग्रीर वे चाहते हैं कि इस मामले में कोई न कोई ऐ ग तरीका निकाला जाय, चाहे वह को ें भी पार्टी हो, उसका मिस्यूज, गलत इस्तेमाल न कर पाए । ग्रब तक सरकार ने इस सम्बन्ध में जो कुछ भी सोबा हो हम उसको जाउन चाहते हैं श्रौर यह भी जानना चाहते हैं कि क्या यह सही है कि जो लिस्ट श्री लंक तथ मिश्र जी के पास है, जो लिस्ट माननिग मित्र चन्द्र शेखर के पास है ग्रौर जिस ितस्ट के कुछ इधर-उधर नाम हमको याद है क्या वड मंत्री के पास नहीं है ?

उपसभाध्यक्ष (श्री मकबर मली खान) ।

स्राप सब दे दीजिए।

तो बहुत हैं---

श्री र जनारायण : श्रीमन्, जब ग्राप यहाँ बंठते है तो हम को ऐसा लगता है कि इस खुबी के साथ सरकार बच जाती है कि मै कह नहीं सकता । हमारा ग्रिधकार है कि हम इस लिस्ट के पूरे नाम पढ दे, रिकार्ड मे रहेगा, सरकार देखेगी-- व्यत्तिगत नाम

Rs.

	110,
Messrs. Beacon Pictorial.	1,14,875 00
Messrs. Gay Knight	20,625.00
Messrs. Mass Communication and Marketing Private Ltd.	1,30,124.80
Messrs. Inter Publicity Pyt. Ltd.	1,25,000 00
Messrs. Kilburn & Company Ltd	12,431.25
Messrs. Printart	20,000 00
Messrs, Mass Communications and Marketing Pvt. Ltd	39,875 20
Gay Knight	12,500 00
Messrs. Inter Publicity Pvt. Ltd.	18,737 50
क्यायहसाराकासारापैसाक गयाहै ? गयाहै।	गँग्रेस को नही
Messrs. Electronics Pvt. Ltd.	30,000 '00
Messrs. B.J. Bnandari	1,68,000 00
Messrs Bharat Stores	6,000 00
Messrs Chamanlal Jain & Sons	6,000 00
Messrs. Rarran Prakash Mittal	6,000 00
Messrs. Brijesh Kumar Dhanendra Kumar Jain Co.	6,000.00
Messrs. Delhi Cement Trading Corporation	7,000 00
Messrs. J. Gupta & Co.	6,000 00
Messrs. Ramlai Grover & Sons	6,000 00
South Delhi Building Ma-	
terial	6,000 00
Messrs. Mohanlal and Co.	6,000 00
Messrs. Oberoi and Co.	6,000 00
Messrs. N. M. Ramesh and Co. Messrs. Jai Narain Rass Behari	6,000 .00
& Co	6,000 00
Messrs. Paras Ram Vas Dev	6,000.00
Pals Agencies	6,000.00
Messrs, Gupta and Co.	6,000.00

. 1901) Discussion	4002	
essrs. Kumar & Co	6,000.00	
Messrs. Atma Ram Rattan Lal	6,000.00	
Mssrs. Roshan Lal Gupta & Co.	6,000.00	
यह सब जोडकर होता है 4,07,000 ।		
Hazarılal Sharma	5,000.00	
K.D Soti	7,000.00	
Col. H.R. Pasricha	4,000.00	
ے - ایم - طارق : یه دلی	شری ا	
، کے جهرمین هیں -	سو ننڈر پارڈی	
ं[श्री ए० एस० तार्रियः : यह दिल्ली स्वतंत्र पार्टी के चेयरमैन हैं।]		
श्रीर जन रायण: मै सब	पढे देता हू,	
वाइम चेयरमैन माहब ने इजाजत	[देदी है।	
	Rs.	
The Advertising Asso-	75,000 00	
The Navchetan Press		
Pvt. Ltd	5,000 00	
The Radha Press	2,200 00	
The Rashtra Hit .	5,000 00	
Mr. Balraj Madhok .	5,000 00	
Mrs. Savitri Nigam .	3,000 00	
file Advectising Asso-		
ciates of India	8,000 00	
Bhartiva Jan Sangh .	12,000 00	
Jeeps	12,000.00	
S.G. Supply Agency .	10,000 00	
Vegetarian Irdia	10,000 00	
National Printcrafts .	25.000.00	
Purshottm Agents .	10 000 00	
Chiman Ram Sew-		
bhagwan	10,000.00	
Deen Dayal Bhagwati		
Prasad	15,000.00	
A. L. Jindal	5,000 00	
A. L. Jindal	شری ا	
	? , ,,	
†[श्रीए०ए ०त ८ि५.य		
श्री राजनारायण : तुम्हारा कोई दोस्त		
होगा ।		
Messrs. Radha Press	10,000 00	
Satiya Narain Bajoria	5,000.00	
ये सब हुआ 2,93,200 ।		
†[]Hındi translıteration		

उपसभाध्यक्ष (श्री ग्रकबर ग्र	
राजनारायनजी, बेहतर होता श्र	
मिनिस्टर माहब को दे देते ।	
श्रीराजनाभागः:	
Shri S.V. Hanumantha Rao	
Shri H.K. Mahtab	5,000 00
Shri R Krishnamoorthi	10,000 00
Dalmia Charitable Trust	2,500 00
	•
क्या कांग्रेस को नहा दिना गर	u <u> </u>
श्री ह री श ६ द्र नाथ े. र्ज	रे ।
श्रीसा विस्ताः	
Earnest money for 99 jeeps	6,30,000 00
Nana Deshmukh .	1,25,000 00
اے - ایم طارق : یه کون	4
اے - ایم طارق : یه کون	سری
	?
†[श्रीए०एम० ताकिय	ੁ _ਕ ੀਤਾ ਤੋਂ 2 ਹੈ
-	
श्रीराजाा⊿रग एक ज	न सघ में भी
नाना देशमुख है ।	
Jagdish Prasad Mathur	1,25,000 00
Congress Party in	
Maharashtra 2,00,000	
1,00,000	3,00 000 00
Payment made through	
Mr. Seperv	15,000 00
Electronics Pvt Ltd	25,000 00
Electronics Pvt Ltd Gestetner Duplicators Pvt Ltd	25,000 00 10 000 00
Electronics Pvt Ltd Gestetner Duplicators Pvt Ltd Shri Moolchand Deshlehra	25,000 00 10 000 00 65,000 00
Electronics Pvt Ltd Gestetner Duplicators Pvt Ltd	25,000 00 10 000 00
Electronics Pvt Ltd Gestetner Duplicators Pvt Ltd Shri Moolchand Deshlehra A. Rajasthan Party	25,000 00 10 000 00 65,000 00 50,000 00
Electronics Pvt Ltd Gestetner Duplicators Pvt Ltd Shri Moolchand Deshlehra A. Rajasthan Party Shri M K. Shastri Kangra District Congless Commit ee	25,000 00 10 000 00 65,000 00 50,000 00
Electronics Pvt Ltd Gestetner Duplicators Pvt Ltd Shri Moolchand Deshlehra A. Rajasthan Party Shri M K. Shastri Kangra District Congress Co	25,000 00 10 000 00 65,000 00 50,000 00 10,000 00
Electronics Pvt Ltd Gestetner Duplicators Pvt Ltd Shri Moolchand Deshlehra A. Rajasthan Party Shri M K. Shastri Kangra District Congless Commit ee	25,000 00 10 000 00 65,000 00 50,000 00 10,000 00
Electronics Pvt Ltd Gestetner Duplicators Pvt Ltd Shri Moolchand Deshlehra A. Rajasthan Party Shri M K. Shastri Kangra District Congless Commit ee Satara District Congless (armittee Shri Deshlehra	25,000 00 10 000 00 65,000 00 50,000 00 10,000 00 15 000 00 90,000 00
Electronics Pvt Ltd Gestetner Duplicators Pvt Ltd Shri Moolchand Deshlehra A. Rajasthan Party Shri M K. Shastri Kangra District Congless Commit ee Satara District Congless (17) mittee Shri Deshlehra 東祖 祖 新 可言 資料 1 1 7 6	25,000 00 10 000 00 65,000 00 50,000 00 10,000 00 15 000 00 90,000 00
Electronics Pvt Ltd Gestetner Duplicators Pvt Ltd Shri Moolchand Deshlehra A. Rajasthan Party Shri M K. Shastri Kangra District Congless Commit ee Satara District Congless (armittee Shri Deshlehra	25,000 00 10 000 00 65,000 00 50,000 00 10,000 00 15 000 00 90,000 00
Electronics Pvt Ltd Gestetner Duplicators Pvt Ltd Shri Moolchand Deshlehra A. Rajasthan Party Shri M K. Shastri Kangra District Congless Commit ee Satara District Congless (का) mittee Shri Deshlehra इस सब का जोड हुआ 1:70 ये डालमिया सीमेन्ट कम्प लिमिटेड से है— Tamil Nad Congress Commi	25,000 00 10 000 00 65,000 00 50,000 00 10,000 00 15 000 00 90,000 00 ,(10(1-1)
Electronics Pvt Ltd Gestetner Duplicators Pvt Ltd Shri Moolchand Deshlehra A. Rajasthan Party Shri M K. Shastri Kangra District Congress Commit ee Satara District Congress (कार्या) आर्थे हिन्दि से है— Tamil Nad Congress Committee, Madras	25,000 00 10 000 00 65,000 00 50,000 00 10,000 00 15 000 00 90,000 00
Electronics Pvt Ltd Gestetner Duplicators Pvt Ltd Shri Moolchand Deshlehra A. Rajasthan Party Shri M K. Shastri Kangra District Congless Commit ee Satara District Congless (का) mittee Shri Deshlehra इस सब का जोड हुआ 1:70 ये डालमिया सीमेन्ट कम्प लिमिटेड से है— Tamil Nad Congress Commi	25,000 00 10 000 00 65,000 00 50,000 00 10,000 00 15 000 00 90,000 00 ,(10(1-1)
Electronics Pvt Ltd Gestetner Duplicators Pvt Ltd Shri Moolchand Deshlehra A. Rajasthan Party Shri M K. Shastri Kangra District Congless Commit ee Satara District Congless () हा आर्था कर्मा कि का जोड हुआ । 170 ये डालमिया सीमेन्ट कर्य लिमिटेड से है— Tamil Nad Congress Committee, Madras Bombay Pradesh Congress Co	25,000 00 10 000 00 65,000 00 10,000 00 10,000 00 10 000 00 90,000 00 ,(10 0 1)
Electronics Pvt Ltd Gestetner Duplicators Pvt Ltd Shri Moolchand Deshlehra A. Rajasthan Party Shri M K. Shastri Kangra District Congless Commit ee Satara District Congless (का) mittee Shri Deshlehra इस सब का जोड हुआ 1:70 ये डालमिया सीमेन्ट कम्प लिमिटेड से है— Tamil Nad Congress Committee, Madras Bombay Pradesh Congress Committee Kerala Pradesh Congress Com	25,000 00 10 000 00 65,000 00 50,000 00 10,000 00 90,000 00 ,((())) 1 () (()) 1 () (()) 1 () (())

2.22.21	4003	
Mysore Pradesh Congress Commuttee, Bangalore	25,000 00	
सब मिला कर हुग्रा 1,50,000 ।		
Delhi Pradesh Congress Committee	1,001 00	
Lucknow City Congress Flection fund	10,000 00	
ये डालिमया सीमेन्ट लिमिर	टेड की ग्रोर	
से है		
Tiruchy Congress Committee Tiruchy	10,000 00	
Bhartiya Jan Sangh, Delhi	1,000 CO	
एक ही पार्टी ग्राएगी जो सय्व	त सोशलिस्ट	
पार्टी है। इस बारे मे ग्राखिर		
श्रव ये उड़ीसा सीमेन्ट लिमिटेड	का है——	
Bombay Pradesh Congress Committee	25,000 00	
Kerla Pradesh Congress Committee, Trivandrum	1,00,000 00	
Uttar Pradesh Congress Committee, Lucknow	50,000 00	
Utkal Pradesh Congress Committee, Bhubaneswar	50,000 00	
Swatantra Party, Orissa Unit, Bhubaneswar	10,000 00	
Prajatantra Prachar Samiti (for	10,000 00	
Jana Congress, Bhubanes- war)	10,000 00	
Swatantra Party, Orissa Unit .	25,000 00	
यूल जोड हम्रा 2,70,0	00 । इसके	
बाद ग्राती ह रजा बलन्द र	_	
लि मिटेड	•	
U P Congress Elections Fund	8,500 00	
I eader, Congress Legislature Party UP.	8,500 00	
कुल पैसा दिया 17,000	। इसके बाद	
रामपुर डिस्टलरी एन्ड केमि		
लिमिटेड		
City Congress Committee Meerut	5,000 00	
Distt Congress Committee, Namital	5,000 00	
City Congress Committee, Mirzapur	5,000 00	
कुल 15,000।		
(Time bell rings)		
ग्रब मूल सवाल ग्राता हे । मै एक निवेदन		
यह कर रहा हू कि सरकार		
सम्मानिन सदस्य इम बात को		

महसूस करते कि एक गरीब पार्टी संयुक्त सोशलिस्ट पार्टी भी है--ग्रगर यह ज्यादा नहीं ग्राई तो कुछ भी ग्राई-हमारी पार्टी के पास कोई सेन्ट्रल फंड नहीं है, हम ने नियम वना रखे हैं कि हर काँस्टीटएन्सी में तीन हजार रुपया टिकट बेच-बेच कर केन्डीडेट जटाये, जो नहीं जटायेगा उसको टिकट नही मिलेगा. डिसेन्ट्रलाइज कर दिया है। एक तरफ फड सेन्ट्रलाइज करते है श्रोर दूसरी तरफ़ चाहते है कि डेमोक्रेटिक गवनेमेंट बने । यह नामुमिकन है। जब तक करोडपितयों के पैसे से गरीबों का वोट खरीदा जायेगा स्रौर गरीबों का चोट खरीद कर, सरकार बना कर, उन्हीं करोड़पतियों के नोटो की हि हाजत की जायेगी तब तक क्या यह सरकार समझती है कि इस देश में सच्चा जनतंत्र ग्रा पायेगा, हर्गिज नहीं।

इसलिये माज मैं पूछना चाहता हं कि क्या इस सरकार को इस बात की जानकारी नहीं है कि चुनाव के मौके पर सीमेंट के कारखाने-दारों ने सरकार पर दबाव डाला कि सीमेंट का दाम बढाया जाये। श्रीमन, कपडे का दाम बढ़ा दिया गया था, चीनी का दाम बढ़ा दिया गया था, चुनाव के मौक पर जब चीनी का दाम बढ़ चुका तब चीनी के मिल-मालिको न पैसा दिया । वह लिस्ट भी ग्रा रही है कि किन-किन मालिकों ने किन किन को कितना-कितना पैसा दिया है. अयोंकि ये लो । इतना तो हम लोगों को बता ही देते हैं कि एक-एक मिल पर पचास हजार, दो लाख या तीन लाख र० लगाया है, इत 🗈 जानकारी तो हमको हो गई। तो चीनी के तमाम एसोसियेशन वाले, सीमेट के तमाम एसो-सियेशन वाले देते हैं। वया स्रब भी सरकार इस नतीजे पर नही आ रही है कि इसको डिसेंट्लाइज किया जाये, डिसेट्लाइज का मतलब नेशनालाइज, नेशनलाइजेशन के रूप में मै कह रहा हूं, ग्रीर पोलिटिकल पार्टी का ·**इ**नका पैैसा देना मना किया जाये । माननीय, उत्तर प्रदेश की एक सरकारी फ़ैक्ट्री है चुर्क में।

मैं भूषेश गुष्ता जी के लियं कह रहा हूं, जरा भूषेश गुष्ता जी इस मर्ज का डलाज ढूंढें। चुर्क की सीमेंट फैक्ट्री है। जब तक मै उत्तर प्रदेश की विधान सभा मे था वराबर मैने मवाज उठाया कि इसकी बैजेंम शीट सरकार पेश करे, मरकार का उत्तर मदा यही रहता था, श्री सम्पूर्णानन्द जी मुख्य मंत्री थे, कि जो मरकारों कारखाना है उसके बैलन्म शीट के देने की क्या जरूरत है, यह तो मरकार मब जानती ही है। ग्राज तक सरकार नहीं बता पाई कि कितनी सीमेंट पैदा हुई ग्रौर कितनी सीमेंट विकी ग्रौर उसका टोटल हिमाब क्या है। जितनी बिकी, केरल उसका हिमाब है।

तो मै कहना चाहता हूं कि एक वड़ा भारी सवाल स्ना गया है स्नाज हमारे देश के भाग्य मे । देश का भाग्य बने या बिगडे इस पर मनहसिर कर रहा है। तो सरकार इसके बारे में सफाई से देख-रेख करने की योजना बना रही है या नही । हमारा सुझाव है, क्या सरकार हमारे सूझाव पर गौर करेगी, एक सुझाव मिर्धा साहब ने दे दिया है, मैं उसमे स्रमेंडमेंट कर रहा ह स्रौर मै स्रमेंडमेंट यह कर रहा हूं कि ग्राज मुझको इस सरकार के सचिवालय पर विश्वास नहीं रह गया है, मै सफाई के साथ कहना चाहता ह कि च र पाच सचिव है, चाहे वह घर सचिव हो चाहे वह वित्त सचिव हों लेकिन यह सरकार एक कमेटी बनाये ग्रोर जाँच कराये कि कितत सचिव है जिनके मीधे-सीधे छ , मात, ग्राठ लाख के बाले इसी दिल्ली में है ग्रीर जिसका चार हजार, पाँच हजार रुपया महोना किराया ग्राता ह, कहाँ से उनके पास इतना पैसा ग्रा गया। तो भ्राज जो मारी यरोकेसी है यह ब्यरोकेसी आज इस भ्रष्टाचार को बढाने में महायक है स्रीर इप ध्यरोक्रेकी के जरिये उस पार्टी के लोगो को ज्यादा पैना दिलवाया जाता है फैंक्ट्रियों से, जो पार्टी कि ब्युरोकेसी को सहारा दे गई है। इमलिये मै चाहगा कि एक कमेटी बने जिसमे यहाँ के

(श्री राजनारायण)

जितने मचिव हैं बड़े बड़े जिनके दिल्ली में मकान हैं उनके परे एकाउंट की जाँच हो ग्रौर उसी के माथ साथ एम० पी० लोगों की. केवल सरकारी कर्मचारियों की ही नहीं। यह मरकार ने जो एक बनाया हम्रा है . . .

उपसभाष्यक्ष (श्री श्रकंबर ग्रली खान): ग्रब ग्राप बैठ जाइये ।

श्री राजनारायण: . . वह क्या है. जो भारतीय जामसी विभाग है, जो इस सरकार का भारतीय जासुसी विभाग है उस पर भी मझे यकीन नहीं रह गया है क्योंकि उस जाससी विभाग से जिस ढंग की रपट चाही जाती है उस ढंग की रपट लिखवा दी जाती है। यह भेद खला न होता ग्रगर बिडला और शान्तिप्रसाद जैन का संघर्ष न हम्रा होता. बिडला का डिफेक्ट शान्ति प्रसाद जैन बता रहे है भीर शान्ति प्रसाद जैन का डिफेक्ट बिडला बता रहे हैं ग्रौर वही कही चन्द्रशेखर को कुछ भिजवा देने हैं स्रौर कहीं इनको भिजवा देते है।

तो इन तमाम बातों पर इस समद के सदस्यों की, जानकार सदस्यों की एक कमेटी बैठानी चाहिए जो सचिवालय के सचिवों की निगरानी करे, मंद्रियों की निगरानी करे श्रौर नेतास्रों की निगरानी करे। बिडला, नेहरू श्रौर सचिव, ये तीनों सेठ मिल कर ग्राज इस देश को खा रहे हैं, इसका उपाय सरकार क्या करेगी।

SHRI KRISHAN KANT (Haryana): May I know from the hon. Minister whether, while enquiring about what Mr. Mathur has said, he will enquire whether the appointments of dealers and stockists for cement were also made on political preferences and most of them were given to those who are siding with the Swantantra Party?

Secondly, in the light of all this, will the Government think of changing the whole scheme of decontrol of

cement and also decontrol of other commodities which is coming up daily?

Thirdly, as many Members suggested, will they consider changing the Company Law that contribution to political parties shall not be made? In this connection, I would say that there seems to be a hig conspiracy of the bureaucrats, the civil servants and the monopoly holders. And this is a very clear from the fact that the Ex-Auditor-General, Mr. A. K. Rey, who had resigned from Messrs. Turner Morrison after agitation in both the Houses, still continue to represent as director on Messrs. Alcock Ashdown who are the producers of cement machinery as a nominee of Messrs. Turner Morrison. If this is so, will Government take any action in this respect and see that the Ex-Auditor-General about whom so many things have been said is removed from that organisation?

شمي اے - ايم - طارق : مستر وائس چيرمير، -

> جب تک چوروں ۽ راه زنوں کا در دنیا پر نااب هے بہلے مجھ سہ بات کرے جه آزادي كاطالب هم

श्री राजनारायण: वदा कहा।

شری اے - ایم - طابق : میں نے کہا که جب تک چوروں ، رالا زنوں کا ذر دنیا یہ عالی ہے - پہلے ہے سے بات کرے جو آزائی کا طالب ھے -

उपसभाष्यक्ष (श्री ग्राह्म ग्रली खान) : यह तो श्रापने शेर पट , दवेश्च । फरमाइिये ।

شرى اے - ايم - طارق : بات يه هے که پیچولے (گئی سالوں سے جب سے

بارليملت كا وجود هوا هے - هم سوال کرتے آئے ھیں وزیر جواب دیتے رھتے هیں لیکن اصلی بیماری کا علام اب نک نہیں ہوا ہے اور مجھے امید ھے که وقت آگیا هے که یه فخو فخو الدين على احمد صاحب هي حاصل کریں اور ایلی همت و تدبر سے اس کا علاج یہ نکالیں که بوے ہوے دولت مدد دولت کا استعمال جو اس ملک کے سماے کو اور سماے وال کو خراب کرنے کے لئے کرتے میں اس کو کیسے روکا جائے - روکلے کا وہی طریقہ ہے جو اکثر دوستوں نے کہا - راج نوائن صاحب نے ، مانھر صاحب نے اور مردها صاحب نے رکھا مے اور یہ پہلے دھی رکھا جا چکا ھے کہ کچھ سختیاں کی جائیں - هم ان لوگوں کو ہوی ڏهيل ديتے هين - اس مين آفيسر بھی آ جاتے ھیں ، ان کے نام پر بھی بقه المتا هے - لے دے کے پچھلے دس پلدوہ سال مہیں همارے هاته میں ایک فریب مندرا آگیا اس کی آپ ہے کہال نوپ لی - ایک چمکاد_آ کو هم نے یکوا لیکن بوے بوے شیر جو اس ملک میں تھے وہ عیں ، چاھے بولا هون ۽ گونُنکا هون ۽ شانڌي پرشاد جین یا سرمانی یا دامانی یا کمانی جو هوں جلہوں نے همارا خون تک چوس لیا هے جو که همارے کفن تک کے مالک ہو گئے ہیں ، جو کہ ہمارے مستقبل کے مالک بلے میں اور جو که هماوے حال کو بربان کئے بیٹھے

ھیں اور یہ ھماری سوسائٹی کے اعلیٰ ترين آدمي هين - يه ولا لوك عين جن کی مصال میں جانے کے لئے همارے بوے بوے آفیسر بھناب رھتنے هیں که کب باوا آ جاکے کاکٹیل پارتی کا - پوچھتے پھرتے ھیں - ھماری خود گورنمانت ذمهدار هے تمام پالهتمکل جماعتیں اس بات کی ذمعدار ھیں ۔

उपसभाष्यक्ष (श्री प्रकबर ग्रली खान)ः क्वेश्चन कीजिये. सवाल कीजिये।

شری اے - ایم - طارق : آپ ہے راج نوائن جی کو اندا وقت دیا تو كهه هم لوگوں كو بہر موقعه دينجئيد تو جلاب اس ملک میں کوپشن کو حم بهی زنده رکهنا چاهتے هیں لیکن جو واقعی دیانت دار هیں جن میں ایمان اور خلوص هے وہ یه کہتے هیں كه هم اس ملك مين سوشازم لانا چاهتے ههن - هم كو سوچنا هے كه اس ملک میں اس قسم کے ثوی بسیں کے جو همارا خون چوسلا چاھتے هیں ، جو اپنی دولت کو اس مدی کی دہاهی کے لئے استعمال کرتے هدی یا وہ رهیں کے حو اس ملک دو آبان ركها چاهائے هيں -، اس ميں كوئي شرم کی بات ہے ۔ ایک طرف کانکریس آرگلائزیشن کو پیسه ملتا هے ارر دوسری طرف انڈیویجولس کو ۔ هو سکا هے که اور بھی فرد هوں اور ان

دوست اے - کے - رائے کا نام لیا ھے -کئی کمپنیوں کے ڈائیکٹر عیں ، اس ھاؤس میں میں ایک میمورنڈ، دے رها هوں - ایک معمولی انڈسٹری هے هوستل اندستن - يه بهي ايک ملويلي بنی هے اور جس کے هاتھ میں یه ملویلی هے اس کے حاندان ۱۶ مر ایک فرد آج پالیٹیکل لیڈر هو رها هے -دلی کی سوتفار پارائی مهی اس کے سي - ان - لا يريزيدنت هيي ۽ كشمير مربی جهال ان کا کوئی تعلق نهیں ان کی قائر - ان - لا پریڈیڈنٹ عو گئی هیں - کہنا یہ هے که کیا اس ملک مهی ولا لوگ طاقت میں رهیں گے جو اس ملک کی آزادی کے لئے جان پر کھیلے - جنہوں نے سر ہتھیلی پر رکھے تھے یا وہ چند سرمایہ دار جو دولت کے نشم میں ، دولت کے بل بوتے پر هريص چندر ماتهر كو هراتے ھیں - جدہوں نے لوگوں کو صرف اس لئے ہوایا ہے کہ وہ لوگ ان کے ہانہ ميں نہيں کھيلتے ھيں - جو اس

میں آخری بار ایے دوست لوک ناته مشرا جبی کو دعوت دوں گا که ان کی جگه سوتلتر پارٹی نهیں ھے كانگريس هے جنلی جلدی ولا يہاں أج نُيس ان كے لئے اچها هے - ان کی عاقبت بهتر هو جائیگی -

سوسائتی کو تهدیل کرنا چاعتے ههی

ایے عیص و آرام کے لئے -

[شری اے - ایم - ظارق]

افراد کی وجه سے یه چه جاتے هیں۔ حکومت بر ان کا قبضه هے - سوسائلی ير ان كا قبضه هے اور ان چند افراد کے مقابلے میں عم فریب اخبار نویسوں کی مدد نہیں کر سکتے هیں - هم سوسائٹی کی صدد نہیں كر سكتيم هيى - اب رقت آيا هم كه سرکار یم فیصله کرے که یا چلا سرمایه دار رهیس کے یا سوسائٹی رهيكي -

مجهد اس بات كا نهايت افسوس ھے - یوں میں اسے تھیا بھائی کا نهایت احترام کرتا هول ولا مرد مجاهد کے بیتے هیں - سردار پٹیل کا بہت ہوا حصہ اُس ملک کے بچانے مهن هے ایکن مجھے آناتہائی افسوس ھے کہ سردار پتیل کا بیتا اس لوگوں کی حمایت کرے - اس سیکشن کی حمایت کرے جو اس ملک کو، سماج واد کو تباه کرنا چاهته هین -مجهد امید هے که اگر آج سردار پالیل ھوتے تو وہ تھیا بھائی کو گھر سے نکال دیتے ، کهر میں داخل نہیں هونے دیتے - لیکن یہ میری بد تسمتی رهی یعدی ۱۱م وا لوگ جنهوں نے اس ملک میں نعرہ دیا غربت دور کرنے کا و نعری دیا افلاس دور کرنے کا و نعری دیا جہالت دور کرنے کا - أج چند سرمایه داروں کے تحقیق مشق بنے هوئے هيں - تهيک هے مربري ايک

† श्री ए० एम० तारिक : मिस्टर वाइस चेयरमैन, जब तक चोरों, राहजनों का डर दुनिया पे गालिब है, पहले मुझसे बात करे जो ग्राजादी का तालिब है।

श्री राजनारायण: क्या कहा?

श्री ए० एम० तारिक : मैंने कहा कि जब तक चोरों, राहजनों का डर दुनिया पे गालिब है, पहले मुझसे बात करें जो भाजादी का नालिब है।

उपसभाष्यक्ष (श्री प्रकबर यली खान) . यह तो ग्रापने शैर पढा, क्वेश्चन फर्माइये।

श्री ए० एम० तारिक: बात यह है कि पिछले कई सालों से जब से पालियामेंट का वजूद हुआ है, हम सवाल करते आए है वजीर जवाब देने रहते है लेकिन प्रसती बीमारी का इलाज भ्रब तक नहीं हुन्ना है ग्रीर मुझे उम्मीद है कि वक्त ग्रा गया है कि यह फखर फखरूद्दीन ग्रली ग्रहमद साहब ही हासिल करें ग्रीर ग्रपनी हिम्मत व तदब्बुर से इसका इलाज यह निकालें कि यह बड़े बड़े दौलतमंद दौलत का इस्तेमाल जो इस मुल्क के समाज को ग्रीर समाजवाद को खराब करने के लिये करते हैं उसको कैसे रोका जाये। रोकने का वही तरीका है जो प्रक्सर दोस्तों ने कहा। राजनारायण साहब ने, माथ्र साहब ने श्रीर मिर्धा साहब ने रखा है श्रीर यह पहले भी रखा जा चुका है कि कुछ सिख्तियां की जाए। हम उन लोगों को बड़ी ढील देते हैं। इसमें ग्राफिसर भी ग्रा जाते हैं उनके नाम पर भी बट्टा लगाता है। ले दे के पिछले दस पद्रह साल में हमारे हाथ में एक गरीब मन्दरा भ्रागया उसकी भ्राप ने खाल ने च लो एक चमगादड़ को हमने पकड़ा लेकिन बड़े बड़े शेर जो इस मुल्क में थे वह है, चाहे बिड़ला हो, गोंबका हो, शांति प्रसाद जैन

या सोमानी या दामानी या कमानी जो हौं जिन्होंने हमारा खून तक चूस लिया है, जो कि हमारे कफन तक के मालिक हो गए हैं, जो कि हमारे मुस्तकविल के मालिक बने हैं और जो कि हमारे हाल को दरबाद किये बैठे है स्रीर यह हमारी सोनायटी के श्राला तरीन श्रादमी है । यह वे लोग है जिन की महफिल में जाने के लिए हमारे बड़े बड़े ग्राफिसर बेताब रहते हैं कि कब बुलावा ग्रा जाए काकटेल पार्टी का । पूछते फिरते है। हमारी खुद गवर्नमेट जिम्मेदार है, तमाम पालिटिकल जमायतें इस बात की जिम्मेदार है।

Discussion

उपसन ध्यक्ष (श्री प्रकटर ग्रलीखार) क्वेश्चन कीजिये, सवात कीजिए।

श्री ए० एम० तारिक : शाप ने राजनारायण जी को इतना वक्न दिया तो कुछ हम लोगों को भी मौका दीजिये। तो जनाब, इस मुल्क में करप्शन को हम भी जिन्दा रखना चाहते है लेकिन जो वाकई दयानतदार हैं जिनमें ईमान ग्रौर खलूस है वह यह कहते है कि हम इस मुल्क में सोशितिज्म लाना चाहते है हमको सोचना है कि इस मुल्क में इस किरम के लोग बसेंगे जो हमारा खून चूमना चाहते है, जो श्रपनी दौलत को इस मुल्क की तबाही के लिए इस्तेमाल करते हैं या वह रहेंगे जो इस मुल्क को भ्राबाद रखना चाहते हैं। इसमें कोई शर्म की बात है। एक तरफ कांग्रेस त्राग्रेनाइजेशन को पैसा मिलता है भ्रौर दूसरी तरफ इन्डीविजभ्रल्स को हो सकता है कि ग्रौर भी फर्द हों ग्रौर उन श्रफराद की वजह से यह छा जाते हैं। हकूमत पर इन का कब्जा है । मोसायटी पर उनका कब्जा है ग्रौर इन चन्द ग्रफराद के सुकादले में हम गरीब श्रखबारनिवसों की मदद नही कर सकते हैं। हम सोसायटी की मदद नहीं कर सकते हैं। ग्रब वक्त ग्राया है कि

श्री ए० एम० तारिक्र] सरकार यह फैमला करे कि यह चन्द सरमायादार रहेंगे या सोसायटी रहेगी।

मुझे इस बात का निहायत श्रफसोस है। य मै अपने डाद्याभाई का निहायत एतराम करता हूं वह मर्देमुजाहिद के बेटे हैं। सरदार पटेल का बहत बड़ा हिस्सा इस मुल्क को बचानें मे है लेकिन मुझे इन्तहाई अफ़सोस है कि सरदार पटेल का बैटा उन लोगों की हिमायत करे, उस सेक्शन की हिमायत करें जो इस मल्क को, समाजवाद को तबाह करना चाहते है। मुझे उम्मीद है कि भ्रगर भ्राज सरदार पटेल होते तो वह डाह्याभाई को घर से निकाल देते, घर में दाखिल नहीं होने देते। लेकिन यह मेरी बदकिस्मती रही यानी हम लोग जिन्होंने इस मुल्क में नारा दिया गुर त दूर करने का, नारा दिया इफलास द्र करने का, नारा दिया जहालत करने का । श्राज चन्द सरमायादारों के तख्ते मशक बने हुए है। ठीक है मेरे एक दोस्त ए० के० राय का नाम लिया है उई कम्पनियों के डायरेक्टर है इस हाउस में मैं एक मेमोरेडम देरहा हं। एक मामुली इण्डस्ट्री है होस्टल इण्डस्ट्री । यह भी एक मोनोपली बनी है और जिसके हाथ मे यह मनोपली है, उसके खानदान का हर एक पर्द ग्राज पालिटिकल लीडर हो रहा है। दिल्ली की स्वनन्त्र पार्टी मे उसके सन-इन-ला प्रेसिडेंट है, काश्मीर में जहा उनका कोई ताल्ल्क नही, उनकी डाटर-इन-ला प्रेजिडेट हो गई हैं। कहना यह है कि क्या इस मुल्क मे वह लोग ताकत मे रहेगे जो इस मल्क की भ्राजादी के लिए जान पर खेले, जिन्होंने सर हथेली पर रखे थे या वह चन्द सन्मायादार जो दौलत के नशे मे द लत के ब बते पर हरीश चन्द्र माथर को हराते है। जिन्होंने लोगों को सिर्फ इस लिए हराया है कि वह लोग उनके हाथ

मे नहीं खेलते है जो इस सोसायटी को तबदील करना चाहते है अपने ऐश व आगम के लिए।

मैं भ्राखिरी बार भ्रपने दोस्त लोकनाथ मिश्र जी को दावत दूगा कि उनकी जगह स्वतन्त्र पार्टी नही है काग्रेस है। जितनी जल्दी वह यहा आ जाए उनके लिए अच्छा है। उनकी भाकबत बेहतर हो जायेगी।

SHRI FAKHRUDDIN ALI AHMED. Sir, I have listened with rapt attention to the various observations which have been made during the discussion on this matter. As far as I could understand from Shri Mathur, when he brought forward this subject before this House, his sole purpose was that political life should not be allowed to be corrupted by private industrialists, and it is with that intention that such matters as were within his knowledge he wanted to place before this House and wanted to know how far these were facts

He has not sought to shield party or the other. He has made it very clear that whoever is to blamed, that is not his concern His main concern was with regard to two issues which he has raised in course of these discussions.

I am indeed sorry that in the course of the debate various observations have been made. Reflections have been made which are not justified unless and until all the facts are before us Therefore, I would like to request the hon Members that it is only meet and proper for us to reach a conclusion or to say about one person or about one organisation, only after the facts with regard to these matters are before us and then only can we reach a definite conclusion about these mat-

In the course of the discussion also questions regarding monopoly have been raised. I would like to inform the House that, if possible, I shall be

placing before this House a Monopoly Bill which goes far beyond what was recommended by the Monopoly quiry Committee. The Monopoly Enquiry Committee wanted to restrict such monopolistic or restrictive trade practices which have come into existence. It was a solution more or less of a curative nature. But, Sir, having regard to the various tendencies our country, having regard to the facts and circumstances which available to us, we have gone further and said that the measures should not only be curative but also preventive so that concentration of wealth to the detriment of the poeple of the country may be checked. So I would not like to take much time of the House so far as observations with regard to monopoly are concerned.

Then, Sir, some observations have also been made whether time has not come now when funds of various political parties should not be allowed under the provision of law. My submission is that this is a matter which cannot be disposed of in the course of a discussion of half an hour. I would like this matter to be discussed thoroughly so that this matter may considered . . .

SHRI RAJNARAIN: When and where?

SHRI FAKHRUDDIN ALI AHMED: In this House, so that this question may be discussed from all aspects. It is not enough that only corporate companies should bе prevented from doing this. There are various other bodies through which these funds are being utilised in order to corrupt the political life. It is, therefore, a matter which should be considered from all points of view.

SHRI LOKANATH MISRA: Are you writing to State Governments?

SHRI FAKHRUDDIN ALI AHMED: This is not the time when I should deal with these aspects of the matter. This is a matter which can be left for a thorough and further discussion, a matter in which I would like all political parties to take such a lead as will make our political life free from such corruptions.

Discussion

Then, Sir, a large number of names have been given before this House, I confess that so far as I am concerned, I am not such a privileged person who has got a list of the persons or the bodies who have got these monies out of this Rs. 31 lakhs. The only reply I could get from these concerned persons was that about half the money has been spent in the purchase jeeps. Now if these people can give that list to some of the Members, it would help. Why they have not given this list, I do not know.

SHRI RAJNARAIN: I have read out the whole list.

SHRI FAKHRUDDIN ALI AHMED: If the list had been supplied to me, it would have been possible for me to analyse the whole thing and place a clear picture before the House to take one view or the other.

So far the various suggestions have been made, I would only like to say that whatever action is called for will be taken to see that these malpractices are not allowed to continue.

VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN): I am glad the Government will take a serious view of this thing and do the needful.

The House stands adjourned till 11 A.M. on Wednesday

> The House then adjourned at thirty-seven minutes past six of the clock till eleven of the clock on Wednesday, the 16th of August, 1967.